

ANNEXURE-1

ADVISORY ON INTEREST CALCULATOR IN GSTR-3B

Annexure with illustrative example

- To begin with understanding the new facility, an illustrative example is being provided, showing sample data for a taxpayer, and how the details have to be entered in a GSTR-3B, and how the interest for the same will be computed & appear in the subsequent GSTR-3B.

Illustration :

- A monthly taxpayer is filing GSTR-3B for the tax period of **October 2021**. In the said GSTR-3B, the taxpayer has declared the following values in Table-3.1 of GSTR-3B :

Nature of supplies	Taxable value	Integrated tax	Central tax	State/UT tax	Cess
a) Outward taxable supplies (other than zero rated, nil rated and exempted)	10,00,000	90,000	45,000	45,000	2,80,000
(b) Outward taxable supplies (zero rated)	5,00,000	45,000			1,40,000
(c) Other outward supplies (Nil rated, exempted)	10,000				
(d) Inward supplies (liable to reverse charge)	2,00,000	12,000	6,000	6,000	0
(e) Non-GST outward supplies	1,00,000				
Total tax liability		1,47,000	51,000	51,000	4,20,000

However, these consolidated tax liability values consist of not only for *October 2021* but also for previous tax-periods of *July, August & September 2021*.

- Hence, for the purposes of proper interest calculation, the taxpayer would be expected to declare the following tax-period wise break-up in GSTR-3B for *October 2021*, in the following manner :

Tax period	Integrated tax	Central tax	State/UT tax	Cess
October 2021	1,00,000	40,000	40,000	4,00,000
September 2021	40,000	8,000	8,000	20,000
August 2021	5,000	3,000	3,000	0
July 2021	2,000	0	0	0
Total	1,47,000	51,000	51,000	4,20,000

- The interest calculation could be thereafter done as per the aforesaid values declared by the taxpayer, easily by the system. However, this gap exists in the current GSTR-3B implementation, to cover which new feature has been added.

New feature in GSTR 3B

- Tax Liability Break-up (Voluntary)** button in GSTR-3B: A new button called *Tax Liability Break-up (Voluntary)* will be provided in GSTR-3B for furnishing the tax-period wise break-up of tax liability. This button will appear in GSTR-3B on the payment page, below the **Table 6.1 – Payment of tax**.

Description	Other than reverse charge Tax payable (₹)	Paid through ITC				Other than reverse charge Tax to be paid in Cash(₹)	Reverse Tax
		Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	CESS (₹)		
1	2	3	4	5	6	7(2 - 3 - 4 - 5 - 6)	
Integrated Tax	1,35,000	50,000	0	0		85,000.00	
Central Tax	45,000	0	20,000			25,000.00	
State/UT Tax	45,000	0		20,000		25,000.00	
CESS (₹)	4,20,000				80,000	3,40,000.00	

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[TAX LIABILITY BREAKUP \(VOLUNTARY\)](#)

The *Tax Liability Break-up (Voluntary)* button will be **enabled only after clicking the 'Make payment/Post credit to ledger'** button. In other words, break-up of the tax-period wise values can be furnished by the taxpayers after making payment of the liability for this period.

Description	Other than reverse charge Tax payable (₹)	Paid through ITC				Other than reverse charge Tax to be paid in Cash(₹)	Reverse charge Tax payable (₹)	Reverse charge Tax to be paid in Cash(₹)	Interest Payable (₹)	Interest to be paid in cash (₹)	Late Fee Payable (₹)
		Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	CESS (₹)						
1	2	3	4	5	6	7(2 - 3 - 4 - 5 - 6)	8	9	10	11	12
Integrated Tax	1,35,000.00	50,000.00	0.00	0.00		85,000.00	12,000.00	12,000.00	0.00	0.00	
Central Tax	45,000.00	0.00	20,000.00			25,000.00	6,000.00	6,000.00	0.00	0.00	250.00
State/UT Tax	45,000.00	0.00		20,000.00		25,000.00	6,000.00	6,000.00	0.00	0.00	250.00
CESS (₹)	4,20,000.00				80,000.00	3,40,000.00	0.00	0.00	0.00	0.00	

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This button will also appear on the filing page of GSTR-3B.

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Dashboard Returns GSTR-3B Filing of Tax English

Verification

I/We hereby solemnly affirm and declare that the information given herein above is true and correct (in respect of Form GSTR-3B) to the best of my knowledge and belief and nothing has been concealed therefrom.

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- If the taxpayers click on this button, they will be provided with an option of declaring tax-period wise break-up of the tax liability discharged by them in this GSTR-3B. The values could be declared head-wise, and the total value for all the tax-periods put together should be equal to the tax liability paid in the GSTR-3B.

Dashboard > Returns > GSTR-3B > Filing of Tax English

Breakup of tax liability HELP

Period	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	CESS (₹)	Action
October 2021	1,00,000.00	40,000.00	40,000.00	4,00,000.00	
September 2021	40,000.00	8,000.00	8,000.00	20,000.00	-
August 2021	5,000.00	3,000.00	3,000.00	0.00	-
July 2021	2,000.00	0.00	0.00	0.00	+ -

SAVE

Verification

I/We hereby solemnly affirm and declare that the information given herein above is true and correct (in respect of Form GSTR-3B) to the best of my knowledge and belief and nothing has been concealed therefrom.

4. On clicking the *Save* button, the option to *File* GSTR-3B through EVC or DSC will be enabled.

Dashboard > Returns > GSTR-3B > Filing of Tax English

Breakup of tax liability HELP

Period	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	CESS (₹)	Action
October 2021	1,00,000.00	40,000.00	40,000.00	4,00,000.00	
September 2021	40,000.00	8,000.00	8,000.00	20,000.00	-
August 2021	5,000.00	3,000.00	3,000.00	0.00	-
July 2021	2,000.00	0.00	0.00	0.00	+ -

SAVE

Verification

I/We hereby solemnly affirm and declare that the information given herein above is true and correct (in respect of Form GSTR-3B) to the best of my knowledge and belief and nothing has been concealed therefrom.

Authorised Signatory*

ANGAD ARORA

Auto-population of system computed interest in next GSTR-3B

5. **System computation of interest** : After filing this GSTR-3B, the system will compute the interest liability on the basis of the values declared in this GSTR-3B. This computation will be done in accordance with the provisions of the Section-50 of the Act, *as amended*.

Interest will be computed for each tax-period as per the following formula :

$$\text{Interest liability} = \text{Tax liability} \times \frac{\text{Number of days since the Due date till the actual date of filing GSTR-3B}}{\text{Number of days in the year}} \times \text{Rate of interest}$$

Depending on the number of tax-periods declared by the taxpayer in the tax-period wise break-up, the interest liability for each tax-period will be calculated separately as per this formula. The interest values for different periods will then be added, and the total interest liability will be computed for each head by the system.

6. **Auto-population of interest** : The interest values computed above will be auto-populated in the *Table 5.1 – Interest and Late fee for previous tax period* of GSTR-3B of the next tax-period. The break-up and the manner of *interest* computation can be viewed by clicking the *System Generated GSTR-3B* button on this page.

This is on the lines of the auto-population of *Late fees* for the previous tax-period in the subsequent tax-period. Just like the system-computed *late fees* is auto-populated in the next tax-period, now the system-computed *interest* will also be populated in the GSTR-3B of the next tax-period. The system computed values will also be displayed to the user on mouse-hovering.

Dashboard > Returns > GSTR-3B > Interest and Late Fee

English

5.1 Interest and Late fee for previous tax period

View your Turnover Help ?

Declare interest payable on tax liabilities on supplies attracting reverse charge as well as other than reverse charge

Please select the check box if you wish to declare any Interest liabilities. Please note Interest amounts declared here under respective heads need to be paid in cash in addition to tax liabilities for the month. GSTR 3B can be filed only after complete payment of all liabilities.

Description	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	CESS (₹)
Interest	3,471.47	1,031.06	1,031.06	8,274.60
Late Fees		1,175.00	1,175.00	

SYSTEM GENERATED GSTR-3B CANCEL CONFIRM

7. To begin with, system will not stop the users from changing the system computed interest values. However, the system will warn the taxpayers on *downward* editing of the interest values in any tax head. On *downward* editing of values, the concerned cell will become *Red* and the system computed values will also be shown during mouse hovering to caution the taxpayer from making a mistake.

Dashboard > Returns > GSTR-3B > Interest and Late Fee

English

5.1 Interest and Late fee for previous tax period

View your Turnover Help ?

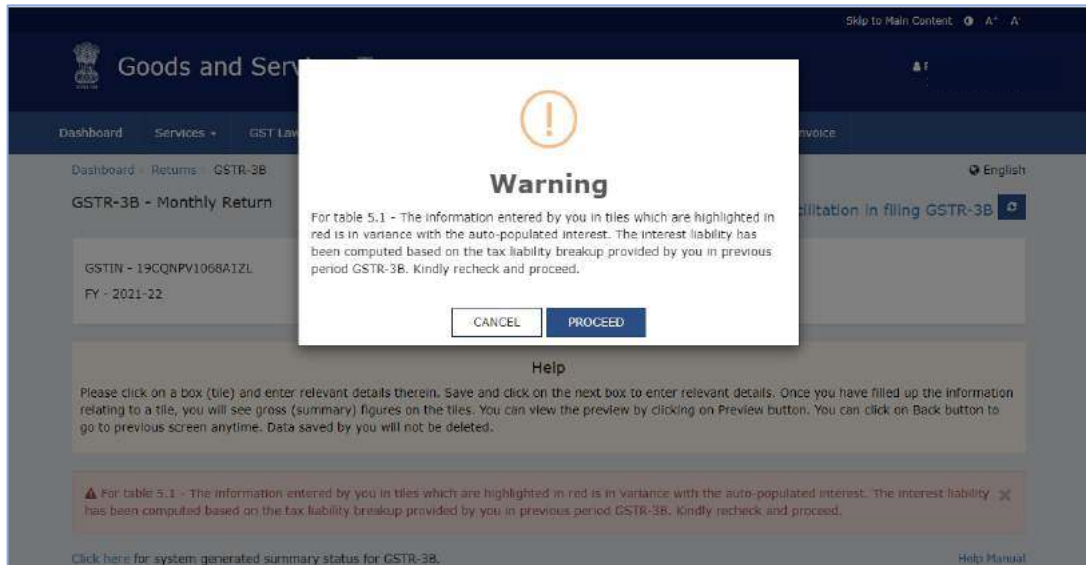
Warning: The interest liability entered by you in cells highlighted in red is in variance with the auto-populated interest. The interest liability has been computed based on the tax liability breakup provided by you in previous period GSTR-3B. Please recheck and proceed.

Please select the check box if you wish to declare any Interest liabilities. Please note Interest amounts declared here under respective heads need to be paid in cash in addition to tax liabilities for the month. GSTR 3B can be filed only after complete payment of all liabilities.

Description	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	CESS (₹)
Interest	3,470.47	1,031.06	1,031.06	8,274.60
Late Fees		1,175.00	1,175.00	

SYSTEM GENERATED GSTR-3B CANCEL CONFIRM

8. If the taxpayer attempts to file GSTR-3B with the *downward* edited values, the interest tile would become *Red* and also the system will provide a Warning regarding the same to the user. However, despite these warnings, the system will not stop the taxpayers from filing their GSTR-3B with changed values.



- GSTR-3B filing** : After the filing, the PDF of the filed GSTR-3B is generated by the system, which can be downloaded by the users. In this PDF document, in addition to the information presently shown, the PDF will also consist of information pertaining to *system computed interest*, in case it is applicable in that GSTR-3B. This information will include the head-wise details of computation of interest, for all the tax-periods on which interest is applicable.

Changes in user experience

- Taxpayers filing on or before Due date of GSTR-3B** : Even after the *interest calculator* is enabled on the GST Portal, there will be absolutely no change in the user experience for the taxpayers who file their return on or before the *Due date*, and who have not made any delayed payment of tax liability pertaining to earlier period(s). The taxpayer would still have the facility to provide the break-up of liability of the past period(s). For details of declaring tax-period wise tax liability, please refer to para. 9 above.
- Taxpayer filing GSTR-3B after Due date** : For taxpayers who are filing after *Due date*, a pop-up will be shown regarding the option to declare tax-period wise tax liability, *if applicable* to them. If they have any tax liability pertaining to any previous tax-period to declare, they may declare the same. If the entire liability pertains to the present period, then they may ignore this pop-up message, and continue their filing as usual.

If the previous period tax liability is not declared, the interest will by default be computed by assuming that the entire tax liability pertains to the present period.

Description	Other than reverse charge Tax payable (₹)	Paid through TTC	Other than reverse charge	Reverse charge	Reverse charge	Interest Payable (₹)	Interest to be paid in cash (₹)	Late Fee Payable (₹)
1	2	3	4	5	6	7	8	9
Integrated Tax	1,35,000.00					3,471.00	3,471.00	
Central Tax	45,000.00					1,031.00	1,031.00	1,175.00
State/UT Tax	45,000.00					1,031.00	1,031.00	1,175.00
CESS (₹)	4,20,000.00					8,275.00	8,275.00	

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TAX LIABILITY BREAKUP (VOLUNTARY)